

(W)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA No. 968/92 : Date of order 25.8.94
(OA 451/88)

Gopal Singh & Others : Applicant

v/s

Union of India & Others : Respondents

Mr. Virendra Lodha : Counsel for the applicant

Mr. H.N. Calla : Counsel for the respondents

CORAM

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. JUSTICE D.L. MEHTA (ADMINISTRATIVE)

Heard the learned counsel for the parties. This case is identical with the case of Magan v/s Union of India & Others in OA no. 709/92 decided on 24.1.94. Similar cases have been decided by the Principal Bench and Jodhpur Bench also and in both these cases it has been held that principles of natural justice has been violated. In this case, mistake has been rectified without issuing notices.

2. In the result, the OA is accepted and the orders Annexure A-5 and A-6 dated 20.6.88 and 1.7.88 respectively are hereby set aside. The respondents will be at liberty to pass fresh orders according to law after giving notices to the applicants, if necessary. Gopal Singh has expired on 25.12.91 so his application abates.

3. The OA is disposed of accordingly, with no order as to costs.

(O.P. SHARMA)

MEMBER (A)

(D.L. MEHTA)

VICE CHAIRMAN